

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

IB-09/ND/2018

In the matter of :

Cambridge Construction (Delhi) Ltd

.. PETITIONER

Vs.

Ester Builders (P) Ltd

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Vijay Kaundal, Advocate

For the Respondent/Corporate Debtor : Ms. Jasmine Kottai, Advocate

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present and seeks some time to file reply.

In view of the said representation, 3 days time is granted to file reply by the Corporate Debtor and a copy of the same in advance to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder, if any, within a period of 7 days thereafter.

List on 27.2.2018.

— Sol —

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
12.2.2018